



TCL Response to Consultation Paper on Valuation and Reserve Price of Spectrum in 700, 800, 900, 1800, 2100, 2300 and 2500 MHz Bands

Q17. Whether the ISP category 'A' licensee should be permitted to acquire the spectrum in 2300 and 2500 MHz bands or the same eligibility criteria that has been made applicable for other bands viz. 800 MHz, 900 MHz, 1800 MHz and 2100 MHz band should be made applicable for 2300 MHz and 2500 MHz bands also?

TCL Response:

In our view since 2300 and 2500 MHz band are broadband wireless access spectrum, the ISP category 'A' licensee should be permitted to acquire the spectrum in 2300 and 2500 MHz bands as this spectrum can be used by an ISP for providing internet services under its ISP license. Secondly since this spectrum is earmarked for providing broadband wireless services by an ISP and in such a case it should not be treated as Access Spectrum for the purpose of applying cross holding restrictions. In other words cross holding restrictions should not be made applicable for ISP bidding for BWA spectrum for **broadband services only** vis-à-vis UL-AS or UASL licensees. The cross holding restrictions for access spectrum should apply only if a bidder seeks to bid for BWA spectrum under UL-AS or UASL license for providing both BWA and Voice services.
